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**BEFORE THE AJUDICATING AUTHORITY
(NATIONAL COMPANY LAW TRIBUNAL)
AHMEDABAD BENCH
AHMEDABAD**

C.P. (I.B) No. 40/7/NCLT/AHM/2018

Coram: **Hon'ble Mr. BIKKI RAVEENDRA BABU, MEMBER JUDICIAL**
Hon'ble Ms. MANORAMA KUMARI, MEMBER JUDICIAL

**ATTENDANCE-CUM-ORDER SHEET OF THE HEARING OF AHMEDABAD
BENCH OF THE NATIONAL COMPANY LAW TRIBUNAL ON 09.02.2018**

Name of the Company: Oriental Bank of Commerce Ltd
V/s.
Alliance Filaments Ltd.

Section of the Companies Act: Section 7 of the Insolvency and Bankruptcy
Code

<u>S.NO.</u>	<u>NAME (CAPITAL LETTERS)</u>	<u>DESIGNATION</u>	<u>REPRESENTATION</u>	<u>SIGNATURE</u>
1.	RAMESH AMISHRA	ADVOCATE	APPLICANT	Rth
2.	AVTARSINGH PANESAR	Adv.	Respondent	Adv

ORDER

Learned Advocate Mr. Ramesh Mishra present for Financial Creditor/Petitioner.
Learned Advocate Mr. Avtarsingh Panesara present for Respondent.

Petitioner filed affidavit stating notice sent to respondent returned unserved.

Learned Advocate Mr. Avtarsingh Panesara filed Vakalatnama for Respondent.

Copy of petition served on the counsel for Respondent.

Respondent shall file its objections, if any, within one week serving a copy in advance to petitioner.

List the matter on 06.03.2018 for objection of Respondent, if any, and for hearing before admission.


MANORAMA KUMARI
MEMBER JUDICIAL


BIKKI RAVEENDRA BABU
MEMBER JUDICIAL

Dated this the 9th day of February, 2018.